CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

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|---------------------------------------|--------------------|--------------------|--|--|--------------------|
| | | Part A. | | | |
| Sl.No. | | Description of | documents | | Page |
| | | Sheet | | A) | Access on the con- |
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Section Officer/In charge

CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH, LUCKNOW.

O.A. No.16/88 (L)

Puttu Bal

Applicant

۷s.

Union of India & Others ... Respondents

Hen. Mr. Justice U.C.Srivastava ,v.C.
Hen. Mr. K. Obayya, A.M.

(By Hon.Mr. Justice U.C.Srivastava, V.C)

The applicant was working as Extra Departmental Branch Post Master. The respondents put the applicant off duty as he was an accused under section 409/420 and 468 of I.P.C. The case against him was that in the capacity of Post Master of Post Office Kewali, Police Station Nagram, committed criminal breach of trust in respect of a Savings Bank Account in the name of Sardar deceased and without making the actual payment he mis-appropriated the said amount. In the criminal case the applicant was acquitted vide order dated 9-11-73 passed by II Additional Sessions Judge, Lucknow, i.e. after xxx 4 years of the start of the said proceedings against him. Even thereafter the applicant was not given back his duty. In the meantime departmental proceedings also started against him, which were opposed by the applicant on the ground that now departmental proceedings cannot take place against him. The applicant filed a Writ Petition before the High Court which was dismissed on the

W/

Hon. Mr. Justice U.C. Srivastava, V.C. Hon. Mr. K. Obayya, A.M. 26/8/92.

Judgment has been dictated in the open Court.

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V.C.

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Final Judgement Poted _

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A4 to Ast A) to A62

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A63 to A65

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B72 (0 B12)

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C-128 to C129

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16/28 (L) O.A. No. (24/88(L)

Hon' Mr. D.S. Misra, A.M. Hon' Mr. D.K. Agarwal, J.M.

On the request of the learned counsel 30/3/89 for the applicant, the case is adjourned Shri V.K. Chaudhary learned to 10.5.89. counsel for the respondents is present.

10.5.89 Hon. a.s. Sharma, JM Hon. K.J. Roman, Am final near if

Sri R. K. Srivastara learned Comel for the Applicant requests to adjournment. The Case is aussingly adjourned to 11.8.1989 to timal heig.

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She Submitted to he

10.5.89

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No Silley. Ady to 9.11.09 for Leaving. Bolk the convert are present.

B-0C

9-11-89

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Hon. Mr. D.K. Agraval - JM Hon. Mr. K. Obayya - Am

On the adjournment application of Mr. VK Chaudhay I Coursel for sespondent of the case is adjourned to 12/2/90 for horring for hearing.

As 3 This case has bell taken up today Ku because 23.7.91 was hodiday. Sr. R.K. Srivaetar is prufed for the applicant. This case is disted for siling amendment application by 27.9.91. Applicant to comply the court's order dt. 11.4.90. by fixed: date.

Both the parties are absent today Appli -> cand to comply? Court's Order H. 11. by volvelaj.

counself of o.f. is prising Applicant is ordered to comply the court's order at 11.4-90 by 27/2/920

IN THE CENTRAL ADMINISTRATIVE T. TBUNAL LUCKNOW BENCH

| | 0.A. NO | 16 /88 (L) | KEEXXXXXXX | |
|-------------|-----------------------------|---------------------------|--------------------|----------------|
| ; | T.A. NO | | ************ | |
| | | | Date of Decision | 26/8/92 |
| - | Puttu L | al | PETITIONER. | |
| | Shri R.K. | Srivastava V E R S U S | Advocate for the | Petitoner(S) |
| | Union of Shri V.K | India & Others | · / . | |
| ORAM | v. Mr. Justice | U.C.Srivastav | Advocate for the | RISPONET(T (S) |
| The Hon'ble | . My. K. Obay 1. Whether | ya, A.M. | ocal papers may be | allewed to A |
| | . To be re | ferred to the i | reporter or not ? | fair copy N |
| | 4. Whether | to be sirculate | d to other benches | 3 m |

Vice-Chairman/Member



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eround of alternative remedies. The applicant availed the alternative remedy. As the applicant did not get any relief he has filed this application.

The respondents have opposed the application Later on the applicant has filed a rejoinder. learned Counsel for the respondents states that subsequent to the filing of the rejoinder affidavit the departmental proceedings ended in favour of the applicant and he has been re-in-stated into service. The learned Counsel for the applicant contended that in view of the fact that the applicant has been re-in-stated into service, all criminal, givil and departmental proceedings against him will be nonest, or will be authority of law. As such the order by which he was put off duty was also illegal and he will be entitled to allowances for these periods. It has been pointed out that this was not the main relief which was sought for in the main application, in which the applicant claimed benefit of the acquittal and has also punishment may not be given to him for which prayed that the show cause notice **** was issued to him. The application has become infructuous. However, we make no observation in respect of the right of the claim of the applicant to get any allowance or salary during the period he was kept out of duty. It was for the applicant to take appropriate steps in this behalf. It will be open for the applicant to file a fresh application in this behalf.

1/2 D. m. l

Vice-Chairman

Dated: 26th August, 1992, Lucknow.

(tak)

Member

X/4

26/8/92.

Hon. Mr. Justice U.C. Srivastava, V.C. Hon. Mr. K. Obayya, A.M.

Judgment has been dictated in the open Court.

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A. ...

V.C.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD CIRCUIT BENCH LUCKNOW. APPLICATION NO. 6 OF 1988 (L)

BETWEEN

Puttu Lal Applicant

AND

Union of India & others Respondents

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| Dated:Lucknow April 27, 1988 Signature of | , . | |
| FOR USE IN TRIBUNAL'S OFFICE | | • |
| 1. Date of Filing: | | |
| 2. Registration No. | , | |

Signature for Registrar

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD CIRCUIT BENCH LUCKNOW

APPLICATION NO. 16 OF 1988

BETWEEN

₽UTTU LAL

APPLICANT

3/9

AND

UNION OF INDIA & OTHERS

RESPONDENTS

- 1. DETAILS OF APPLICATION :-
 - (1) Particulars of the applicant
 - (i) Name of the applicant: PUTTU LAL
 - (ii) Name of father/ : Sri Mathura Prasad husband.
 - (iii) Age of the applicant : 59 years.
 - (iv) Designation and : The applicant was last particulars of office employed on the post (Name and station) of Post Master at in which employed or Post Office Kewii under was employed before Nagram sub-office, Distinction of Post Office Lucknow.
 - (v) Office address : In the present time nothing
 - (vi) Address of service of: Puttu Lal son of
 Notice
 Sri Mathura Prasad,
 resident of village
 Kewali, Post Office,
 Kewali (Nagram),
 District, Lucknow-

Y TI MIN

2. Particulars of respondent:-

I- (i) Name of respondent: The Union of India through Secretary,

Xo.

Communication Department,

New Delhi.

(ii) ,Name of father/ : Not applicable
husband

(iii) Age of respondent : - do -

(iv) Designation and : - do Particulars of
Office (name and
Station

(v) Office Address : The Union of India through
Secretary, Communication
Department, New Delhi.

II-(i) Name of respondent: Senior Superintendent of

Post Offices, Lucknow Division

Lucknow.

(ii) Name of father/ : Not applicable.
husband

(iii) Age of respondent : - do -

(iv) Designation and : Senior Superintendent of particulars of officePost Offices, Lucknow Division (name & station) in LUCKNOW.

which employed

(v) Office Address : - do -

(vi) Address of service: - do - of notice.

- MIR

III-(i) Name of respondent: Assistant Superintendent of Post Offices, Lucknow Division Lucknow.

: Not applicable (ii) Name of father/ husband

(iii) Age of respondent - do -

: Assistant Superintendent of (iv) Designation and Particulars of Post Offices, Office (Name & Lucknow Division, Station) in which Lucknow. employed [

(v) Office address

(vi) Address of service: of notice

IV- (i) Name of respondent: Regional Director, Post, Post Offices Lucknow Division, Lucknow.

: not applicable (ii) Name of father/ husband

(iii) Age of respondent - do -

: Regional Director Post, (iv) Designation and Post Offices, Particulars of Office(Name & Lucknow Division, station in which Luc know. employed

(v) Office address

(vi) Address of service of notice

contd.

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3. Particulars of the order against which application is made:

X

The application is against the following when sales notice:-

- (i) NAME Notice No.: Memo No.FX/Mis 79/68-69 contained in AnnexureA4 to the application.
- (ii) Date
- (iii) Passed by
- (iv) Subject in brief

4. Jurisdiction of the Tribunal

- : 8.6.1986
- : Superintendent of Post
 Offices, Lucknow City
 Division, Lucknow.
- the proposed penalty of removal under Rule 8 of Extra Departmental Employees. Service & Conduct Rules,
- : The applicant declares that
 the subject matter of the
 order against which he
 wants redressal is within
 the jurisdiction of the
 of the Tribunal.

5. Limitation

the applicant further declares that the application is within the limitation prescribed in Section 21 of the Administrative

Tribunal Act, 1985.

- M. J. Will

Ky,

6.Facts of the

The facts of the case are as under:
(i) That the applicant was appointed in the month of December, 1961 by opposite party No.2 on the post of Branch Post Master at Kewali Branch Office under Nagram Sub-Office,

District Lucknow and since then he had worked with utmost sincerity, honesty and with full devotion to his services till 16.3.1969.

(ii) That on 17.3.1969 a false F.I.R. had been lodged against the applicament nt under Section 409/420 and 468 I.P.C. in the Police Station

Nagram on a report made by Sri R.P.

Tripathi, Assistant Superintendent of Post Offices.

(iii) That on the basis of aforesaid F.I.R. a case was registered against the applicant that he in the capacity of post Master of Post Office Kewali, Police Station Nagram committed criminal breach of trust in respect of a Saving Bank Account in the name of Sardar deceased and that without making the actual payment he mis-appropriated the said amount to his own use and thereby he cheated the widow of Sri Sardar.

YELTIM



(iv) That due to the ulterior motive and ill will Sri R.P.Tripathi, Assistant Superintendent of Post Offices, Lucknow has lodged the F.I.R. on false and incorrect facts and on the same day, i.e. on 17.3.1969 he has put the applicant off duty under Rule 8-A of the Extra Departmental Agents Conduct and Service Rules, 1964 while no enquiry was pending against the applicant at that time.

- two other persons, namely, Sri Hanuman Prasad and Sri Ram Dutt Verma have been tried in the Competent Court of Law.

 i.e. The Court of Additional Sessions Judge, Lucknow in respect of the aforesaid case and was acquitted vide order dated 9.11.1973 passed by the II Additional Sessions Judge, Lucknow, a certified copy of which is being annexed hereto as ANNEXURE NO.A1
- (vi) That according to Rule 9 of the Extra Departmental Agents Conduct and Service Rules 1964 only the appointing authority or an authority to which the appointing authority is subordinate may put off any employee off duty.

 The respondent no 3 was neither

y-dmin

appointing authority of the applicant nor an authority to which the appointing authority of the applicant is subordinate while he is below the rank of appointing authority i. e. respondent No. 2, and had no jurisdiction to put him off duty hence the order passed by respondent No. 3 is without jurisdiction and is illegal.

(vii) That the aforesaid Rule 9 also provides that the Extra Departmental Agents may be put off duty only during the pendency of the enquiry and not when any enquiry is contemplated while the applicant was put off duty in the contemplation of an enquiry as no enquiry was pending at that time against him.

(viii) That vide D.G.P. and T. Letter
No. 104-11/77-Disc.II dated February
1979 an Extra Departmental Agent may
not remain put off duty for a period
120 days. It is also pertinent to note
that
at this juncture/another Direction
No. V10/Misc-1/85/1 Lucknow dated
16.4.1986 was issued from the Department
of Telecommunication, Office of General
Manager Telecom U.P. Circle, Lucknow
fixing scheduled time regarding

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expeditions of disciplinary cases, a true proto state copy of which is being annexed hereto as ANNEXURE NO A2 to this application.

- (Ix) That on 29-11-1973 the applicant had moved a representation before respondent No. 2 for putting him back in duty and a copy of which was also sent to the respondent No. 4 and the applicant had approached several times to the respondent No. 2 and 4 and has vehemently presented his case before them. A true copy of representation dated 29.11.1973 is being filed herewith as ANNEXURE NO.63 to this application.
- been tried in a competent court of law.

 i.e. Court of Sessions Judge, Lucknow and
 from where he was acquitted on 9.11.1973

 yet instead of putting him back on duty
 the respondent No. 2 in utter disregard of
 the order passed by learned Additional
 Sessions Judge, Lucknow has proposed to
 impose the penalty of removal under Rule8
 of the Extra Departmental Agents Conduct
 and Service Rules 1964 on the basis of the
 allegation mentioned in the F.I.R dated
 17.3.1969 and has given a ******************************
 notice on 8.6.1986 and is proceeding with

yomin you



a departmental enquiry in this matter. A true copy of the notice dated 8.6.1986 is being filed herweith as ANNEXURE NOAL to this application.

(xi) That after receiving the xxxx XXXXX notice dated 8.6.1986 the applicant has made representations to the respondent No.2 and as well as to respondent No. 4 on 16.6.1986 and has prayed for putting him back in duty, but none of the respondents have come forward to perform their duties. The true copies of the representations dated 16-6-86 archering annoxed hereto, as Armex-ures No. A 5 & A6 respectively. That the respondent No. 2 with an ulterior motive and illwill has acted arbitrarily in utter disregard to the judgment and order dated 9.11.1973 passed by the Additional Sessions Judge, Lucknow holding the departmental enquiry which is illegal and against all the norms of law and after a long time from the date when the applicant was put off duty under Rule 8-A of Extra Departmental Agents conduct and service Rules 1964.

(xiii) That the respondents have proceeded with the departmental enquiry and in case they may not be restrained by this Hon'ble Tribunal, the applicant will suffer with an irreparable loss and injury.

Jan mim

Exhausted

7. Details of the remedies: The applicant declares that he has availed all the remedies available to him under the relevant service rules, etc. as the applicant has moved the representation dated 12.11.73 for putting back in duty in view of the judgment and order dated 9.11.1973 passed by the Additional Sessions Judge, Lucknow which is pending till It is further stated that on 16.6.1986 the applicamox nt has again moved representation (Annexure No ASAA6) for putting back on duty after receiving the what wayse notic dated 8.6.1986.

8. Matters not previously: filed or pending in any other Court

The applicant further declares that he had not previously filed any application or writ petition regarding the matter in respect of which this application has been made before any court of law or any other authority or any other Bench of the Tribunal except a-Writ Petition No. 1835 of 1988 namely Putto Lal vs. Union of India and others in the Hon ble-

High Court of Judicature at Allahabad Lucknow Bench, Lucknow which has been dismissed on the ground of alternative remedy on 21.2.1988 by the Division It is stated that no such Bench. application, writ petition or suit is pending before any of them.

9 Reliefs Sought

In view of the facts mentioned in para-6 above the applicant prays for the following reliefs :-

(I) a direction may be issued to the respondents thereby setti-ng aside the show waxxx notice dated 8.6.1986 contained in Annexure No.A4 to this application.

the relief is being sought

Grounds on which (a) Because the applicant had been tried in a competent court of law and was acquitted vide order dated '9.11.1973 passed by the Second Additional District Judge, Lucknow and the departmental enquiry is illegal and against all the norms of law.

- Bb) Because the respondents are bound to comply with the order dated 9.11.1973 passed by the competent Court of law.
- (c) Because the respondent No.3 had no jurisdiction to put the

applicant off duty.



- (d). Because the applicant had a legitimate right to be put back on duty vide or der dated 9.11.1973 passed by the learned Additional Sessions Judge.
- (e). Because the action of the respondents is unconstitutional and hit by Article 14 and 16 of the Constitution of India and is violative of the principles of natural justice.
- (f). Because the respondents cannot held the departmental enquiry after a long time from the date of putting off duty and the same is not tenable under law.
- respondent no. 2 not to pass the order of removal in persuance of the notice dated 8.6.1986 contained in Annexure No.

 A-4 to the applicant and not to hold the departmental enquiry and to put the applicant back in duty giving all the benefits and back wages to him with efferent from 17.3.1969.

(The grounds mentioned in the above para of relief no. 1 are being pressed for this relief also.).

- III. such other order or direction which may be deemed just and warranted may also be passed.
- IV. the costs of the application may also be awarded to the applicant against the respondents.

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10.Interim order,:

if any, prayed

for

Pending final decision on the application, the applicant seeks issue of the following interim reliefs:-

(a) That for the facts, circumstances and reasons mentioned in paragraph Nos. 6 and 9 of the application, it is most respectfully prayed that the opposite parties/respondents may kindly be restrained from further proceeding the departmental enquiry in pursuance of the notice dated 8.6.1986 contained in Annexure No.44 to this application.

application being sent through registered post, it may be stated whether the applicant desires to have oral hearing at the admission stage and if so he shall attach a self addressed Post Card/Inland letter at which intimation regarding the date of hearing could be sent.

Not applicable.

Yan'n

12.Particulars of Bank Draft/
Postal order in respect of
the application fee.

(a) name of the bank on which drawn.

(b) Demand Draft No.

DD 829971

- (a) Number of Indian Postal Ofder(s)
- post-office High Court Branch Luckson.
- (b) Name of the Issuing Post Office.
- 26-4-88 (c) Date of issue of Postal Order(s)
- (d) Post office at which payable

Head POST Office Allaharbad

13. List of enclosures:-

- (1) Judgment and order dated 9.11.1973 passed by Additional Sessions Judge, Lucknow.
- (2) Direction No. V10/Misc.-1/85/1 dated 16.4.1986
- (3) True copy of representation dated 39.11.1973
- (4) True copy of notice dated 8.6.1986
- (5) True Copy of representation deliate 16-6-86 28-2-21 -balos
- (6) Trace Copyor (7) Vakalatnama.

I, Putto Lal son of Sri Mathura Prasad, aged about 59 years, resident of village Kewali, Post Office Kewali, Nagram, district Lucknow do hereby verif that the contents of paras 1 to 60, town to 100, 821143 are tr to my personal knowledge and paras 600 to mix or any are believed to be true on the basis of legal advice and that I have not suppressed any material fact.

Dated : Lucknow

1988, April 27

Signature of applicant.

In the Control Administrative Tribunal
Allahabad creen't Bench Inchnow
Application No. 071988

Between

Puttoo Lal

Applicant

And

Union of India and

Others

Respondent

Annexura No-Al

Ord. 17 19-1-74

IN THE COURT OF THE ADDL.SESSIONS JUDGE, LUCKNOW.

Present: - Sri R.N. Sinha, Addl. Sessions Judge.

S.T.No.198 of 1973.

Ord. No. 17. 19.1.1974.

Words: -4700. Sri Ahmad Husein. State. -----Complainant.

-Versus-

- 1. Putto La1
- 2. Hanuman Prasad
- 3. Ram Dutt Verma. -----Acoused.

Uxaur Sec. 409/420/468 I.P.C. P.S. Nagrum Diste. Lucknow.

Copy of JUDGMENT passed by Sri R.N. Sinha, Addl. Sessions Judge, Lucknow dated 9.11.1973.

JUDGMJNT

1. The accused Ram Dutt and Hanuman Presad have been charged under Sec. 420 read with Sec. 109 I.P.C. while the accused Puttoo Lal has been charged under Sections 409/420 and 468 I.P.C. The case against the accused Puttoo Lal is that in the capacity of Post Master of Post Office Reoli, P.S. Negram, he committed criminal breach of trust in respect of a Saving Bank Account in the name of Sardar, deceased and that without making the actual payment the mis-appropriated the

said amount to his own use and thereby he cheated the widow of Sarder. The case against Ram Dutt and Hanuman Prased that they abotted in the cheating by identify—ing the thumb impression of Smt. Maîka, widow of Sarder made ton the withdrawal form.

- 2. Sardor, deceased husband of Smt. Maike and resident of village Karsanda, P.S. Nagram hada a Saving Bank Account in the Branch Post Office, Keoli being account no. 785297. Puttoo Lal accused Was the Branch Post Master of Weoli Post Office. Sardar died leaving a balance of Rs. 3,618.50 P. in the said account Smt. Maika, the widow of Sardar pented to withdraw this amount. Withdrawal form, wx.ka.3 was. filled-up on 14.2.69. Smt. Maika put her thumbimpresson on it and the same was identified by am Sagar Azad, P. 4.6 ... Sri Ram Verma also identified the thumb impression. The form was then submitted to the Post Office and "an Kumar Awasthi, P.W.7 sent the withdrawal form, to the General Post Office for sanction. After the payment was senctioned, the withdrawal form was returned to the Nagram Post Office and then this withdrawal form was sent to Keoli Branch Post Office with a covering letter, Ext. Khc. 2 dated 7.3.69 written by Raj Kumar # Avasthi to the accused, Puttoo Lal.
- A. It is alleged that on 15.3.69, Smt. Maika and her son Hari Prasad alongwith three other persons' Deokali Prasad, P.J.3, Chatrapal and Shiva Prasad, they all went to Keoli Post Office and demanded payment of the amount from the Branch Post Master, Puttoo Lalaccused. Dookali, Chatrapal and' Shiv Pd. had gone with Smt. Maika to identify her thumb impression. The accused Puttoo Lalasked Smt. Maika to put her thumb impresson on the withdrawal form as proof of the receipt of the amount. Smt. Maika but her thumb impresson on the same. The accused Puttoo Lal then asked her to wait for sometime to receive the payment.
- 4. It is alleged that Smt. Maika and other persons whited for sometime and when they again demanded, the money the accused told them that payment has already been made and so they should go away. Smt. Maika requested the accused to make the payment but the accused refused to listen. Ultimately, Smt. Maika and others all returned from Keoli. Heri Presed Then went to Magram and made a complaint to the Post. Master, Nagram. He also sent an written complaint to the Senior Signature and madent of Post Offices, Luckney.

returned to Sardar on the basis of the withdrawal form, Ex. Kha. 1. The accused Puttoo Lal further says that subsequently, Sarder changed his wind and did not withdraw the money from his account. Sardar thus took Rs. 3000/from the accused and did not pay him. The accused Puttoo Lal then filed the Criminal complaint in the Nyaya Panchayat, Kapra, Madarpur on 7.9.67 against Sardar, Deokali and Chatrapal. The accused has filed a copy of this complaint which is Axt. hha. 3. The accused has further said that in the meantime, Sardar died and southe Nyaya Panchayat dismissed the case on 25.2.68, copy of judgment, Ex.Kha.4, with the observation that as Sardar is dead and as the matter is beyond the juris--diction of Panchayat, the records be consigned and the complainant be directed to file his case in the higher court. Puttoo Lal, accused has said that his amount of Rs. 300/- was due from Sardar which his widow Smt. Maika was not paying. When the withdrawal form, Ex. ka. 3 was submitted by Maika on 15.3.69, Smt. Maika got her thumb impression on it, identified by the witnesses, Ram Dutt and Hanuman Pd. i.e. the other accused of this case and then the entire amount of R. 3618.50 P. Was paid in each to her and no amount was detained by him. After the payment of this amount, the accused Puttoo Lal demanded his money of Rs. 300/- due from Srt. Maika. Smt. Maika was hesitating to part with this money but the accused somehow persuaded and got this B. 300/- back from Smt. Maik. The accused says that during this enmity, the complaint was made against him.

It may be pointed out that in the present case, there can be no documentary syidence to prove, that the amount was actually paid or not paid by the accused, Puttoo Lal to Smt. Maika. The withdrawal form, Ex.ka.3 admittedly contains her thumb impression certifying receipt of money and the prosecution case is that after this thumb impression, the amount was not paid to herby the accused, Puttoo Lal. So, the case of the accused, Puttoo Lal stands on altogether different footing than the case of the other two accused, Ram Dutt and Hanuman Pd. The case against these two accused is that they abetted the cheating, by identifying the thumb impression of Smt. Maika on the withdrawal form Ex. Ka. 3. Nov, admittedly, the withdrawal form, Ex. Kha-3 gears the thumb-mark of Smt. Maika. The identification ... of this thumb mark was done by the two cocused RamDutt and Henuman Pd. So it cannot be said that these two accused made wrong identification. Thus, there

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Ps. 3395/- Deokali has admitted in the cross- examination that withdrawel form. Ext. kha. 1 as filed in by him and thumbmarked by Sardar and has also been identified by him. He has no doubt changed his statement subsequently but it appears that be did not it only when he realised the gravity of the situvation. At any rate, it is proved from the withdrawal form Ex.kha.17that Sardar had submitted it on .5.6.67 for with--drawin certain amount and that Peolali was present at that fire. Now, the accused Pattoo Lal says that the amount of the withdrawal form could not be paid to Bordar to that day as bardar'was in hurry, he took &. 300/- from the accused with the promise to pay it book when the amount is received in the rost Office. Nodoubt, there is no corroboration of the statement of the moused on this point but the circumstan--ces certainly provethis case of the accused. These circumstances are the withdrawal form, Dat. Rha. 1 with the thumb=mark of Sorder and the identification of Jookali and the other circumstance is the complaint filed by ruttoo La1, accused in the Nyay Panchayat, copy is Ex. The. 3. This complaint was made by Puttoo Lal in the life time of Sardar and in this complaint, ruttoo Lal had alleged that on 5.6.67, barder in the company of Deokali and Chatrapal came to him, submitted a withdrawal from and took Rs. 300/- from him with the promise to return the same. A reading of this complaint ex.kha.3 very clearly shows that the moused took this case as far Lack as, on 7.9.67 about 3 months after the Salmission of the withdrawal form Ex. Whe. 1 when Sardar took es. 300/from him. It cannot be said that this omplaint was made by Puttoo Lal as a Push bandi. It can hardly be said that Puttoo Lal could have anticipated that after two years or so of this complaint, he would be charged for the offence of criminal breach of trust. Thus, I have reason to accept that this complaint was made bonafide by the accused, Puttoo Lal. The fact that Sardar was alive on the date of this complaint, also proves the Conafides of the allegations made therein. We also find that this complaint was consigned by the order of the Myays Penchayat dated 25.2.68 as the Nysya Panchayat found that the matter was beyond its jurisdiction and also because Darder had diedby then. The order of the Byny Panchayat dated 25.2.68; copy, ax. Wha. 4 was also passed much before the submission of the withdrawal form, ax. kha. 3, i.e. from the date of the occurrence of this case. Thus, the order of the Ryaya Fanchayat proves beyound doubt that Puttoo Lal had advanced Rs. 300/- to Sardar on the basis of the withdrawal form Ex. Wha. 1 and when Sardar ,

report and the polyce station refused to lodge the report and they directed them to go the post office. I am not prepared to accept the contention 154 that P.S. Angram would have refused to register a case if Smt. Maike and others would have approached them. Then, if at all the police station refused to register a case, a complaint could have been made to the higher authorities. Admittedly, Hari Pd. and Dokali /cometo Lucknow in this connection, the same day but they did not make any complaint to the police or to the higher authorities of the police. They were so particular about sending a telegram that they spent Rs. 9.25 Pr in sending a tolegram from the Central Tolegram Office, Lucknow but they did not to ther to make areport to the police authorities or to the postal authorities. Hari 2d. and Deckali had come to the General Post Office and they did not thy to see the post master although they sent a telegram to the Sernior Superintendent of the Post offices. Even the telegram alleged to have been sent under receipt, Ext.ka.1 has not been produced before the Court and so we do not know what was written in it. Thus, we do not know if any complaint was made against the accused, Puttoo Lal to the postal autho--rities. Hari Frasad has said that while hecame to Lucknow, he did not see any Officer in the Postal department. Deokali, P.W.3 however who had accompan--icd Hari Pd. has said that hesow the Senior Supdt. of Post Offices, inLucknow in the night at 11 P.M. His statement is however nothing but lie. This man is highly interested in Maika. His anticedents are not free from doubt as he has been prosecuted by the police in a large number of cases. He is no doubt the Pradhan of thevillage but this can be no qualification for his bonafides when admittedly his unticidents are not good. At any rate, there is nothing to prove that after the refusal of the accused, Puttoo Lal, in complaint made bywaika, Hari Pd. or any other person. This conduct, therefore, clearly establishes that a false case has been made out.

the report, waskes made by Sri was Tripathi, 2. 4.5 also does not prove the prosecution case. This report was made after making certain en uiries made by Mr. Tripathi in the nature of a departmental enquiry. Thus, the contents of this reporteen hardly be admissible in the evidence. The persons who were examined by Mr. Tripathi have not been produced before

Reeli but were residents of a round , a different village Smt. with has write that the coused, inttool. I told . har that the shouldood with two wither as of vill Go Rooli and not of My othervillege. The accessed it is Dutt and Hamman ada who identified the thomas make of Smt. ... ika er residents of vill a mooli. It is thus, quite proluble that the accused might have refused to accept the identi--fication of persons the erroresidents of different vill ge and that is why; Smt. Like persuided the accused, Aumbutt and "anumen rd. who were residents of ville periodi to identify her sign ture. It is all the fore product Lucause one Ash offi who is the son-in-1 w of Srit. I ika is resident of vill as Aboli. He was present in the post office at that time, at the coust of fus d to coupt his identification as he happened to be a new relation of Smt. Lilia.

The Mitnesses extrined by the prosoution ore Hari Prus 1, P. 4.1 and ther mother of telegite, P. 4.2. These two, vitnes is a highly interested with mes for reasons alr dy out graph over a they were reflect up to pry B. 300/- well to the accused, rattoo L. T. The t stimony of rother . we son is, ther fore, doe that and lightly to be reject to protellight J. J. J is nother witness who is 11 of the mimical to the occurred Auttoo Lal s the occord had filed a corol int minst him ad pand with the Lylyan ach yet. The , this was highly is ted in I die as he has close r lations with hat. Then, he has somewhere--trd in anymer of cars by the policy. So, his tistimony is lso full of Toults. The oth r witnessis exemined in this case and of no halp to the spaceu--tion as they do not prove that there was my charting or broch of trust by of the accused.

It appears that the case has been concocted at the instance of Decimili and Smt. Haika. Strangely enough, the persons who includes it to have accompanied ik, to the post offic. on 15.3.69 for the purpose of identification or all commeded and interested.

I have already of available above about week, li. The other persons Shive Tho accompation type to the post of ice has been to-woomser with De Fali in all the crimic 1 of the in which Deckuli was prop ou--tod by the foliou. Chatrapul, nothin person is a portner in the ansi compatth Jack li. Thus, it opports that a false compliant was made and the more of those very a fance want eited as items as Higir induction who could sure

In the Central Administrative Tribunal Allahabad, Circuit Bench, Lucknow.

C.M.Application No.

of 1988

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Puttoo Lal Applicant.

AND

Union of India & others Respondent.

ANNEXRE NO. A 1

IN THE COURT OF THE ADDL. SESSIONS JUDGE, LUCKNOW.

present: Sri R.N.Sinha, Addl. Sessions Judge,

S.T.No. 198 of 1973.

State Complainant.

Versus.

- 1. Putto LaI
- 2. Hanuman Prasad
- 3. Ram Dutt Verma

Under Sec. 409/420/468 I.P.C. P.S. Nagram Distt. Lucknow.

Copy of judgment passed by Sri R.N.Sinha, Addl. Sessions Judge, Lucknow dated 9.11.1973.

JUDGMEN T

1. The accused Ram Dutt and Hanuman Prasad have been charged under sec. 420 read with sec. 409 I.P.C.

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Sections 409/420 and 468 I.P.C. The case against the accused Puttoo Lal is that in the capacity of post Master of Post Office Peoli, P.S. Nagram, he committed criminal breach of trust in respect of a saving Bank Account in the name of Sardar, deceased and that without making the actual payment he mis-approriated the said amount to his own use and thereby he cheated the widow of Sardar. The case against Ram Dutt and Hanuman Prasad that they abetted in the cheating by identifying the thumb impression of Smt. Maika, we widow of Sardar made on the withdrawal form.

Sardar , deceased husband of Smt. Maika and resident of village Karsanda, P.S. Nagram had a Saving Bank Account in the Branch Post Office, Keoli being account no. 785297. Puttoo Lale accused was the Branch post Master of Keoli Post Office, Gardar died leaving a balance of Rs. 3,618.50 P. in the said account Smt. Maika, the widow of Sardar wanted to withdraw this amount-Withdrawal form, Ex.Ka.3 was filled-up on 14.2.69. Smt. Maika put her thumbimpression on it and the same was identified by Ram Sagar Azad, P.W.6 Sri Ram Verma also identified the thumb impression. The form was then submittedto the post Office and Raj Kumar Awasthi, P.W.7 sent the withdrawal form to the General Post Office for sanctio After the payment was sanctioned, the withdrawal form was returned to the Nagram Post Office and then this withdrawal form was sent to Keoli Branch Post Office

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with a covering letter, Ext.Kha. 2 dated 7.3.69 written by Raj Kumar Awasthi to the accused, Puttoo Lal.

- It is alleged that on 15.3.69, Smt. Maika and her son Hari Prasad alongwith three other persons Deokali Prasad, P.W.3, Chatrapal and Shiva Prasad, they all went to Keoli Post Office and demanded payment of the amount from the Branch Post Master, Puttoo Lalaccused. Deokali, Chatrapal and Shiv Pd. had gone with Smt. Maika to identify ber thumb impression. The accused Puttoo Lal asked Smt. Maika to put her thumb impression on the withdrawal form as proof of the receipt of the amount. Smt. Maika but her thumb impression on the same. The accused Puttoo Lal then asked her to wait for sometime to receive the payment.
- It is alleged that Smt. Maika and other persons waited for sometime and when they again demanded, the money the accused told them that payment has already been made and so they should go away. Smt. Maika requested the accused to make the payment but the accused refused to listen. Ultimately, Smt. Maika and others all returned from Keoli, Hari Prasad then went to Nagram and made a complaint to the post Master, Nagaram, he also sent an written complaint to the Senior Superintendent of Post offices, Lucknow, and also sent a telegram under receipt, Ext.Ka.1 dated 15.3.69.
- 5. On the receipt of the complaint, matter was

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investigated by Asstt. Superintendent of Post Offices who subsequently found that the accused Puttoo Lal had not made the payment to Maika and instead of getting the thumb impression identified by the witness who accompanied her, the accused got thumbimpressions identified by Hanuman Pd. and Ram Dutt, the other two accused of this case. Sri R.P. Tripathi, Asstt. Supdt. of Post Officers, (P.W.5) in this case) then made a report to the P.S. Nagram on 17.3.69, Ex.Ka. 2, On this report, F.I.R. Ex.Ka. 5 was prepared. Case was registered and was investagated first by S.I. Ram Lal and then by Mohd. Inayat Ullah, S.I. in the special Investigation Staff, P.W.8 . The Investigating Officer submitted the charge sheet against the three accused namely, Puttoo Lal, Branch Post Master and the two identifying witnesses, Ram Dutt and Hanuman Prasad.

- and said that they have been implicated falsely due to enmity. The accused Ram Dutt and Hanuman Pd. said that on 15.3.69. Smt. Maika asked them to identify her thumb impression on the withdrawal form, Ex.Ka.3 and so they identified her thumbimpression before the Branch, Post Master, Puttoo Lal and the payment of the entire amount of Rs. 3618.50 P. was made in cash by Puttoo Lal to Smt. Maika.
- 7. The accused, Puttoo Lal denied all the allegations

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and said that as a matter of fact, Sardar, deceased had come to him with Deokali Pd. on 3.6.67. Sardar told him that he was in need of money. And he also submitted a withdrawal form. Ex.Kha. 1 . dully filled in and thumb. mark by him. The withdrawal form was written by Deokali, who also identified the thumb impression of Sardar, Since this withdrawal form related to an amount of Rs. 3395/-, the payment could not be made atonce by the Branch Bost Master i.e. the accused Puttoo Lal and as Sardar was badly in need of money, he submitted the withdrawal form. Ex. Ka. 1 to the accused Puttoo Lal and requested Puttoo Lal to give him Rs. 300/- which he urgently needed with a promice that he would pay this draw's money back to Puttoo Lal when the amount of this withdrawal form is received. The accused has said that he paid Rs. 300/- to Sardar in the hope that he would get it back when the amount of the Savings Bank account is returned to Sardar on the basis of the withdrawal form, Ex.Kha. 1. The accused Puttoo Lal further says that subsequently, Sardar changed his mind and did not withdraw the money from his account. Sardar thus took Rs. 3000/from the accused and did not pay him, The accused Puttoo Lal then filed the Criminal complaint in the Nyaya panchayat, Kapra, Madarpur on 7.9.67 against Sardar, Deokali and Chatrapal. The accused has filed a copy of this complaint which is Ext. Kha. 3. The accused has further said that in the meantime, Sardar died and so the Nyaya Panchayat dismissed the case on 25.2.68, copy of judgment, Ex.Kha.4, with the observation that as



Sardar is dead and as the matter is beyond the jurisdiction of Panchayat, the records be consigned and the complainant be directed to file his case in the higher court. Puttoo Lal, accused has said that his amount of Rs. 300/- was due from Sardar which his widow Smt. Maika was not paying. When the with xxxxxx form, Ex.Ka.3 was submitted by Maika on 15.3.69, Smt. Maika got her thumb impression on it, identified by the witnesses, Ram Dutt and Hanuman Pd. i.e. the other accused of this case and then the entire amount of Rs. 3618.50 P. was paid in cash to her and no amount was detained by him. After the payment of this amount, the accused Puttoo Lal demanded his money of Rs. 300/- due from Smt. Maika . Smt. Maika was hesitating to part with this money but the accused somehow persuaded and got this Rs. 300/- back from Smt. Maika. The accused says that during this enmity, the complaint was made against him.

8. It may be pointed out that in the present case, there can be no documentary evidence to prove that the amount was actually paid or not paid by the accused, Puttoo Lal to Smt. Maika. The withdrawal form, Ex.Ka.3 admittedly contains her thumb impression certifying receipt of money and the prosecution case is that after this thumb impression, the amount was not paid to hereby the accused, Puttoo Lal. So, the case of the accused, Puttoo Lal stands on altogether different footing than the case of the other two accused, Ram Dutt and Hanuman Pd. The case against these two accused is that they abetted the d cheating by identifying the

thumb impression of Smt. Maika on the withdrwal form Ex.Ka. 3. Now, admittedly, the withdrawal form, Ex.Kha-3 bears the thumb-mark of Smt. Maika. The identification of this thumb-mark mxxxmxx was done by the two accused Ram Dutt and Hanuman Pd. So it cannot be said that these two accused made wrong identification. Thus, there can be no charge against these two accused for abetment of the cheating because it is not the prosecution case that these t_{w} o accused identified the thumb impression of Smt. Maika in collusion with Puttoo Lal. Not a word has been said by the prosecution witnesses to the effect that these two accused hadd mad conspracy with Puttoo Lal to cheat Smt. Maika of the money. It is also not said that against the wishes of Smt. Maika, these two accused made their identification. The P.Ws. examined in this case have said that Ram Dutt and Hanuman Pd. identified the thumb impression Smt. Maika without the instructions of Smt. Maika or at the instance of the accused, Putton Lal. All that the P.Ws. say is that they went to Keoli Post Office where Smt. Maika put her thumbmark on the withdrawal form, she was made to wait for a few hours and then asked to go away. None of the witnessesay that the accused, Puttoo Lal refused to permit Deokali Prasad, Chartapal Shiva Prasad to identify the thumb impression of Smt. Smt. Maika. Deokali who has been examined -as P.W.3 does not say that he offered himself to identify the thumb impression of Smt. Maika Thus, there is not an iota of evidence to prove that the thumb impression of Smt. Maika was wrongly identified by Ram Dutt and Hanuman Pd. accused at

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the instance of the accused, Puttoo Lal. There is also no evidence toprove that these two accused wanted to help the accused, Puttoo Lal in cheating of the amount. Thus, there is nothing against these two accused. In fact, they identified the thumb—impression of Smt. Maika in good—faith and in the absence of anything to the countrary, it must be presumed that they did this at the instance of Smt. Maika. In my opinion, therefore, no offence is proved against any of these two accused.

As I have already observed above, the prosecu-9. tion cannot adduce any documentary evidence to prove that the acount was not actually paid and was detained by the branch Post Master, Puttoo Lal, on this point, there can be only oral evidence. But this oral evidence has to be examined in the light of facts, circumstances and probabilities and corroboration is also needed. Before coming to the evidence of the prosecution witnesses, I would like to examine the case taken up by the accused Puttoo. Lal. Mix His case is that withdrawal from Ex. Ka. 1 Mulk duly filled in by Deokali Pd. thumb marked by Dardar andwith the identification of this thumb mark by Deokali was submitted to him on 5.5.67 for withdrawing Rs. 3395- Deokali has admitted in the cross-examination that withdrawal form. Ext. Kha. 1 as filed in by him and thumbmarked by Sardar and has also been identified by him. He has no doubt changed his statement subsequently but it appears



that he did not it only when he realised the gravity of the situvation. At any rate, it is proved from the withdrawal form Ex. Kha. 1 that Sardar had submitted it on 5.6.67 for withdrawing certain amount and that Deokali was present at that time. Now, the accused Puttoo Lal says that the amount of the withdrawal form could not be paid to Sardar to that day as Sardar was in hurry, he took Rs. 300/- from the accused with the promise to pay it back when the amount is received in the Post Office. No doubt, there is no corroboration of the statement of the accused on this point but the circumstances certainly prove this case of the accused. These circumstances are the withdrawal form, Ext. Kha.l with the thumb mark of Sardar and the identification of Deokali and the other circumstance is the complaint filed by Puttoo Lal, accused in the Nyay Panchayat, copy is Ex. Kha. 3. This complaintwas made by Puttoo Lal in the life time of Sardar and in this complaint, Puttoo Lal had alleged that on 5.6.67, Sardar in the company of Deokali and Chatrapal came to him, submitted a withdrawal from and took Rs. 300/- from him with the promise to return the same. A reading of this complaint Ex. Kha. 3, very clearly show that the accused took this case as far back as on 7.9.67 about 3 months after the submission of the withdrawal form Ex. Kha. 1 when Sardar took Rs. 300/from him. It cannot be said that this complaint was make by Puttoo Lal as a Pesh bandi. It can hardly be said that Puttoo Lal could have anticipated that after two years or so of this complaint, he would be charged for the offence of criminal breach of trust. Thus, I have reason to accept that this complaint was made bonafide by the accused, Puttoo Lal. The fact that

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Sardar was alive on the date of this complaint, also proves the bonafides of the allegations made therein. We also find that this complaint was consigned by the order of the Nyaya Panchayat dated 25.2.68 as the Nayaya Panchayat found that he matter was beyond its jurisdiction and also because Sardar had died by then. The order of the Nayay Panchayat 25.2.68, copy,

Ex. Kha.4 was also passed much before the submission of the withdrawal form, Ex. Kha-3, i.e. from the date of the occurrence of this case. Thus, the order of the Nyaya Pnachayat proves beyond doubt that Puttoo Lal had advanced R. 300/- to Sardar on the basis of the withdrawal form Ex. Kha.1 and when Sardar refused to pay back the amount, Puttoo Lal filed the complaint in the Naya Panchayat.

Sardar and Snt. Maika widow of Sardar have admitted that accused, Puttoo Lal was damanding Rs. 300/- from them. Snt. Maika has admitted that he never enquired from Puttoo Lal why he was demanding this money. This shows that Snt. Maika knew that the money was due from her husband to the accused. It may also be noted that Maika and Hari Pd. always wanted that the money of the = Savings Bank Account should be paid to them not through Keoli, post office, but through Nagram post office. This they did only because they wanted to avoid the payment of Rs. 300/- to Puttoo Lal. Under the circumstance, it is proved beyound doubt that Rs. 300/- the

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due from Sardar to the accused, Puttoo Lal.

- is such an interested witness that were he had gone to the extent of pleading ignorance to the fact that Puttoo Lal had filed a case against him and Sardar and Chatrapal in the Nayaya Panchayat. I am not prepared to believe that this witness Deokali had no knowledge of the case filed by Puttoo Lal in the Nayay Panchayat, which case was pending before the Nayay Panchayat for about 6 months. He is, therefore, purposeely concealing this fact and the reason is quite obvious as he is very close to Sardar and his widow Smt. Maika.
- 12. If www examine the evidence of the prosecution witnesses, in the light of the circumstances pointed out above, r we reach to the irresistible conclusion that the prosecution case is false. In fact, Rs- 300/- was due from Sardar and his widow Smt. Maika and son Hari Prasad wanted to avoid this payment and since the accused, Puttoc Lal succeeded in getting this amount, as false case was made out against him.
- 13. It is important to mention that we do not know whether Smt. Maika actually did not receive the money on 15.3.69 as alleged by the prosecution. We complaint appears to have been e made by her to the police or to

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the higher authorities or even to the postal authorities. It is said that when the accused refused to make the payment, they all went to P.S. Nagram to lodge the report and the police station refused to lodge the report and they directed them to go the post office. I am not prepared to accept the contention refused to register that P.S. Nagram manaxathers would have/approached them a case if Smt. Maika and others would have approached them. Then, if at all the police station refused to register a case, a complaint could have been made to the higher authorities, Admittedly, Hari Pd. and Deokali came to Lucknow in this connection, the same day but they did not make any complaint to the police or to the higher authorities of the police, They were so particular about sending a telegram that they men spent R.9.25 P. in sending a telegram from the Centeral Telegram Office, Lucknow but they did not bother to make a report to the police authorities or to the postal authorities, Hari Pd. and eckali had come to the General Post Office and they did not try to see the post master although they sent a telegram to the Senior Superintendent of the post office. Even the telegram alleged to have been sent under receipt, xt. Ka. 1 has not been produced before the court and so we do not know what was written in it. Thus, we do not know if any complaint was made against the accused, Puttoo Lal to the postal authorities, Hari Pd. has said that while became to Lucknow, he did not see any Officer in the postal department. Deokali, P.W.3 however who had accompanied

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Hari Pd. has said that he saw the senior Supdt.

of post office, in Lucknow in the night at 11 P.M.

His statement is however nothing but lie. This man
is highly interested in Maika. Its anticedents are not
free from doubt as he has been prosecuted by the police
in a large number of cases. He is no doubt the Pradhan
of the village but this can be no qualification for
his bonafides when adimittedly his anticidents are not
good. At any rate, there is nothing to prove that
after the refusal of the accused, Puttoo Lal, in
complaint made by Maika, Hari Pd. or may other person.
This conduct, therefore, clearly establishes that a
false case has been made out.

- 14. The report, "x.Ka.2 made by Sri R.P.Tripathi, P.W.5 also does not prove the prosecution case. This report was made after making certain enquiries made by Mr. Tripathi in the nature of a departmental enquiry. Thus, the contents of this reportion hardly be admissible in the x evidence. The persons who were examined by "r. Tripathi have not been produced before this Court. So, the conclusion which Mr. Tripathi reached at cannot be accepted by this court as it was a departmental enquiry.
- Hari Prasad has said that the entire amount was paid to his mother subsequently by Nagram Post

 Office. It has beenstrew stressed on behalf of the

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prosecution that this circumstances proves that the accused did not make the payment on the basis of the withdrawal form on 13.3.69. I am not prepared to accept this contention for a number ofreasons. We do not know whether actually the amount was paid to Smt. Maika by the Nagram postoffice as alleged by Hari Pd. as no record had been produced to prove this fact. Secondly, mere payment of the amount would not mean that it was not paid by the accused. Thirdly even if it be assumed that the payment was not made by the accused on the said date, there can be no offence unless, it is proved that the accused detainedthis amount for his personal use and appropriated the same to his own use. There can be a number of reasons for non-payment of the amount and it is possible that the department might have subsequently paid the amount. Whatever be the fact, this circumstance can never prove that the payment was not made by the accused Puttoo Lal.

16. I have already observed above that there is nothing on record to prove that the accused Puttoo Lal cheated mt. Maika of the amount involved in the withdrawal form, x.Ka.3. There is nothing to prove that the identifying witnesses, Ram Dutt and Hamuman Prasad identified the thumb-impression of int. Maika on the withdrawal form x.Ka.3 at the instance of the accused, Puttoo Lal. All that the prosecution witnesses say is that the withdrawal form was submitt and the accused did not make the payment. t and

has come in the statement of Hari Prasad, Smt. Maika and Deokali and it is also borne out from the letter, Ex. Kha. 2 7.3.69 written by R.K. Awasthi, P.W.7 post master of Nagram post office that for withdrawal of the amount, it was necessary that there should be two tood identifications and the identifying witnesses must be residents of village Keoli and must be known to the accused, Puttoo Lal. R.K. Awasthi has admitted that he has instructed the accused, Puttoo Lal by letter, Ex. Kha-2 that the payment should be made on proper identification. The witnesses, Deokali, Chatrpal and Shiva Pd. all residents of Karsanda, who are said to have gone with Smt. Maika to Keoli post office were not residents of Keoli but were residents of Karsanda, a different village Smt. Maika has admitted that the accused, Puttoo Lal told her that the should come with two witnesses of village Keoli and not of any other village. The accused Ram Dutt and Hanuman Pd. who identified the thumb mark of Smt. Maika are residents of village Keoli. It is thus, quite probable that the accused might have refused to accept the identification of persons who are residents of different village and that is why Smt. Maika persuaded the accused, Ram Dutt and Hanuman Pd. who were residents of village Keoli to identify her signatures. t is all the more probable because one Asharfi who is the son-in-law of Smt. Maika is resident of village Keoli. He was present in the post office at that time, but the accused refused to accept his identification as he happened to be a near relation on Smt. Maika.

X.5

Hari Prasad, P.W.l and her mother Smt. Maika, P.W.2. These two witnesses are highly interested witnesses for reasons already observed above as they were reluctant to pay Rs. 300/- back to the accused, Puttoo Lal. The testimony of mother and son is, therefore, doubtful and liable to be rejected. Deokali, P.W.3 is another witness who is alleged to the enimical to the accused Puttoo Lal as the accused had filed a complaint against him and Sardar in the Nayaya Panchayat. Then, this man is highly interested in Maika as he has close relations with her. Then , b he has been prosecuted in anumber of cases by the police. So, his testimony is also full of doubts. The other witnesses examined in this case are of no help to the prosecution as they do not prove that there was any cheating or breach of trust by ... of the accused.

at the instance of Deokali and Smt. Maika. Strangely enough, the persons who are said to have accompanied Maika to the post office on 15.3.69 for the purpose of identification are all connected and interested. I have already observed above about Deokali. The other persons Sniva Pd. who accompanied them to the post office has been co-accused with Deokali in all the criminal cases in which Deokali was prosecuted by the police. Chatrapal, another person is a appears that a false complaint was made made and the names of those very persons were cited as witnesses

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who could sup..... because ... their interest in Deokali.

From the above discussion, it is clear that 19. no case is made out against any of the accused. It appears that the dithdrawal form x.Ka.3 was submitted by Smt. Maika with her thumb mark which was identified by the accused, Ram Dutt and Hanuman Prasad and the payment of the entire amount was made at the same day by to the accused. At any rate, the prosecution has failed to prove that the accused, Puttoo Lal did not pay the amount and commit criminal breach of trust of this amount or that he cheated Maika by Inducing her to put her thumb mark on the withdrawal form and by getting the signatures of two identifying witnesses. It is also not proved that any of the two other accused, Ram Dutt and Hanuman Prasad helped in any manner in the alleged cheating. Thus, no e charge is proved against any of the accused.

ORDER

20. I hold each of the accused Puttoo Lal, Ram Dutt and Hauman Prasad not guilty for the offences for which they have been tried and acquit each one of them. They are on bail. Their bail bonds are cancelled.

21. There is no material exhibit in this case.

Ky Y

-18-

Judgment signed dated and pronounced in the open court du today.

Sd/-(R.N.Sinha)
IInd Temp.Civil & Sessions, Judge
Lucknow.
9.11.73.

True Copy

Jan Maslande

In the Central Administrative Tribunal Allahabad
Circuit Bench, Lucknow.

W8

A.M.Application No.

of

BETWEEN

Puttoo Lal Applicant.

AND

Union of India and others Respondent.

ANNEXURE NO.A2

department of telecommunication

OFFICE OF GENERAL MANAGER TELECOM UP. CIRCLE, LUCKNOW

To,

All Officers of Circle office.

All Directors Telecom

All D.M. Telephones

All DETS/DEP S/SDOT/SDOP/

SSTT/STT/AES/

Incharge CTO & DTOs

CS Cto, Agta & Lucknow.

No.VID/Misc-1/86/1 Dated at Lucknow, the 16.4.1986.
Subject Disposal of disciplinary cases within
scheduled time.

Regarding expeditious disposal of disciplinary cases, the following time xxxx schedule received under Directorate letter No.68/1% 85-Vig, II dated 6.2.85 was forwarded to you vide this office letter No.VID/R-1/Ch-IV/1 dated 25.4.85 but even then

avoidable delays are taking place in disposal of disciplinary cases.

It is the personal responsibility of the concerned disciplinary authority to keep a constant watch on the disposal of disciplinary cases initiated by him, in the public interest as well as on the humanitarian considerations of the officials/Officers involved.

You are again requested to follow the instructions serupulously and in case if there is any lexity from any corner, the same must be intimated to the undersigned by name and also to the Astt. Director Telecom)personal) 0/0 G.M.T., U.P. Circle Lucknow by name invariably so that suitable action may be taken.

8. Reference to UPSC

(In respect of gazatted officers)

| Time schedule is reproduce below:- | | |
|------------------------------------|--|----------------------|
| | | |
| 1. | Completion of preliminary enquiry for | 2 months |
| | competent authority to take a decision | |
| | for initiating disciplinary action. | |
| 2• | Reference to C.V.C. (In respect of gazetted officers) | 2 Months |
| 3• | Issue of charge sheet | 2 Months |
| 4. | Time for getting defence statements (at the most where extension is given, otherwise it is 10 days). | 1 Months |
| 5• | For Minor penalty cases | 1 Months |
| | For holding enquiries | 3 Months |
| | For taking a decision on enquiry report | 1 ^M onths |
| | | |

3 months.

150

g. For taking final decision

1 months.

Receipt of this letter may kindly be acknowledged.

Sd/- G.N.Srivastava (G.N.Srivastava) Vigilance Officer For G.M.T., Up. Circle, Lucknow.

Copy is forwarded to shri O.P.Dohare ADT(P), O/O

C.M.Telecom, Up. circle Lucknow for information with

reference to his letter No. U/M- 20/JCM /April/86

dated -4-86 and taking action on receipt of reports

from the disciplinary authorities, as deemed fit.

True Copy attested

इन दि सेन्द्रल एडिमिसिस्ट्रेटिव द्विच्युनल इलाहाबाद

1/g/

सर्विट बेन्ब लयनउ

अप्लोकेशन नै0 सन् । 988

बिटिबन

दृत्त् लाल

अप्लोकेन्ट

एन्ड

बूनियन आफ इन्डिया एण्ड अदर्स ----- रेस्पान्डेन्ट अनेक्जर नैं0 ∧3

सेबा में,

दिनाँक 29 + 11 + 73

श्रीमान पुबर डाक अधीक्षक महोदब लखनऊ प्रयण्ड लखनऊ

विजय: - इयूटी गाने के सम्बन्ध में प्रार्थना पत्र

महोदय

828

838

द्वार्थी निम्नलिखित निवेदन श्रीमान जी की सेवा में दूरतुत करता है:-

है। है यह कि श्री आरा पी तिया की सहायक डाक अधीक्षक ने एक इका एक आई आरा करके प्रार्थी को दिना का 17-3-69-

पुट आफ इसूटी बिना किसी अधिकार के कर दिया था।

वह कि श्री आरा एन। सिन्हा ऐडीशनल सेशन जज लखनऊ ने

9-!!-73 को अपने आदेश द्वारा एक्खूटल हुंबरी कर दिया है।

अपने कोर्ट से मुकदमें की सुनवाई करते हुए प्राथीं को दिनाक

यह कि प्रार्थी बिगत कई बर्बी से सेवा मे न रहने के कारण-भू-

मरी के कगार पर पहुँच चुका है। प्रार्थी के पास जी बिकोपार्जन

का कोई और साधन नहीं है।

अत: श्रीमान जी से द्वार्थना है द्वार्थी को अविलम्ब सेवा में

बाबस लेने की क्वा करें तथा बुटआक इयूटी होने के दिवस से बुग्धी के सेवा मे बिना किसी व्यवधान के निरन्तर मानीकक

मृतिनिषि आवश्यककार्यवाही हेतु मेवित: --श्रीमान श्री चीफ डाक निदेशक डाक सेवा में .लखनऊ क्षेत्र नखनऊ

मुत्तूलाल शासा डाकमाल केंब्रली नगराम लसनऊ

Free Com attended to the second

Encknown.

Between

Puttoo Lal

And

Union of India

and Others

Allahabad Circuit Bouch

Expendent

Applicant

Respondents

In the Contral Administrative Administrative

Annexure A.4

. 26 A52

TEDIA: POSES AND THE TAKE ARTHUR.

Memo No. Punopional Inque 79 68-69 LV-226001, the S-6-1986.

is hereby informed that it is proposed to impose the penalty of removal under rule of Extra Departmental Employees service and conduct Rules, 1964 on the basis of the allegations set out in the enclosed statement of allegations. Before taking such action the undersigned desires to give and hereby gives to the said Sriundersigned desires to give and hereby gives to

an opportunity to make any representation he may wish to make against the action proposed to be taken against him. The representation would be taken into consideration before the final order are passed. If no representation is received in reply to this memorandum within the time stipulated it will be assumed that Sri

is accordingly hereby requested to submit his representation if any in written so as to reach the undersigned within a fortnight.

3. Receipt of this memorandum may be acknowledged.

Lucknow City Division,

Reed. A.D.

1. Shri पत्ताला

शासका डाक्क पाल केन्वला (पृष्ट सिकाइस्टा)
सामका डाक्क पाल केन्वला (पृष्ट सिकाइस्टा)
(नवामा) (क्लिक्स) ग्राम में प्रोप्तिक केन्वली

2. Vigilance. Statement.

डाक विभाग-भारत सरकार संलग्न परिशिष्ठ संख्या -।

श्री मृत्त् लाल भ्रतम् व भित्त विभागीय शाखा डाक्माल वेवली शाखा डाक्टार लढानऊ हैपुट आफ डिय्टीह के विस्तृष्टा लगाये गये आरोपों के आ टिकिल्स का

विनाक 15/3/69 को श्रीमती मेळा पत्नी स्वाध श्री सरदार अनी म ति का मृत्यु के प्रचात् केवलीशाखा डाक्टार स्थित बचत बैंक खाता संख्या 785297 के अन्तर्गत अधिष्टा धानरा क्षिण स03618/50 की निकासी हेतु वेवली जाएगा डाक्टार लढानऊ उप स्थित हुई। परन्तु श्री पृत्त् लाल अति। विभागीय डाक्पाल केवली लढानऊ 👉 ने उचित दिनाउढत के आधार पर नियमानुसार भागतान श्रीमती मेलका को नही किया एवं उक्तधानरा हिए का दुस्मयोग किया । इस प्रकार श्री पुत्त लाल ने शाखा डावधार की नियमावली के

नियम 134% । ४ % का उल्हान किया ।

ASY

15

संलग्न परिशाहट संख्या -2

शो पृत्त् लाल भ्रतप्र्व अति विभागीय शाखा डावमाल केवली शाखा डावमार लढानऊ । १ पृट आप डिय्टी के विस्त्धा लगाये गये आरोपों के समर्थन में आरोप पत्र

वेवली शाला डाक्टार लहानऊ स्थित बवत बेंक हारता संख्या 785297 श्री सरदार के नाम था उनकी मृत्यु के पश्चात् उनकी पत्नी श्रीमती मेळा को उन्त हारते के अन्तर्गत अवशोहा स्व 3618/50 का भूगतान प्राप्त करने हेतु अधि वृत किया गया । दिनां क अन्तर्गत अवशोहा स्व 3618/50 का भूगतान प्राप्त करने हेतु अमने पृत्र श्री हर 15/3/69 को श्रीमती मेला उक्तधानरा द्वा का भूगतान प्राप्त करने हेतु अमने पृत्र श्री हर प्राप्त स्व तीन अन्य व्यक्तियों सर्वश्री देववली प्रस्थ प्राप्त स्व श्रीमती शाला के ताथ देवली पृत्र वर वर वर्ष करते हुए वारंट आपने पेमेन्ट पर श्रीम ती मेळा का निशानी अंग्रा लगवाया परन्तु श्रीमती मेळा साथ में अ गये हुए व्यक्तियों की गवाही नहीं कराई । यद्यिप श्री पृत्त् लाल उन्हें जानते थे । एवं श्रीमती मेळा को उद्ध धानरा दिन उठ 18/50 का भूगतान नहीं किया ।

इस पृकार श्री पुत्त् लाल निम्म विभाग श्रीटियों हेतु उत्तर दायी पाये गये :-रेते ट्यीवत की गवाही स्वीकार की जो दावा क्या श्रीमती मैकिं। की नही जानते धो जैसा कि श्री हनुमान प्रसाद व श्री राम दत्त वर्मा ने अमने अमने वयान दिनांक XXX

ASS

Ex.

18/3/69 के अन्तर्गत व्यक्त किया है।

2- गवाह श्री राम दत्त वर्मा के बयान के अनुसार उनकी मीज्दगी में उक्त धानरा शि का भागतान नहीं किया गया । जैसा कि उनके बयान दिए 16/3/69 में स्पष्ट हैं कि उक्त श्री राम दत्त वर्मा ने अपने उक्त बयान में यह भी कहा है कि वह दावा क्या श्रीमती किया को नहीं जानते थें ।

कि कि शित श्री पृत्त जाल का कथान है कि वह श्रीमती मैलका का नि० अंग्ठा लगजा कर उन्त धानरा भिष्ण भूतान श्री हनुमान प्रसाद गवाह की उप स्थिति में किया जैसा कि उन्होंने अपने बयान दिना के 16/3/69 के अन्तर्गत स्पष्ट किया है। नि० अंग्ठे का इन्डोस्मेन्ट श्री राम दत्त द्वारा लिखावाया गया। परन्तु गवाह श्री हनुमान प्रसाद एवं श्री राम दत्त वर्मा दोनों ने अपने बयान दिना क 16/3/69 के अन्तर्गत कहा है कि वे श्रीमती मैलका नहीं जानते थे।

सर्विश्री देववली प्रताद कि व प्रताद , क्षात्रपाल एवं हर प्रताद जो श्रीमती में का के साथा गये थे, ने अमने बयान दिए 16/3/69 के अन्तर्गत ट्यक्त किया है कि श्री मृत्त् लाल ने उक्त धानरा का भागतान श्रीमती में का नहीं किया ।

उपरोक्त तथ्यों के आधार पर यह सिद्ध हो जाता है कि कि धात श्री पुत्त लाल ने उक्त धान राधा रे 3618/50 का भाजतान श्रीमती मैटाइकों न करके स्वयं गवन किया । स्त प्रकार श्री पुत्त लाल ने ई0डी० कर्मचारी आचरण एवं सेवा नियम 1964 के नियम 17 का उलंधान किया ।

प्वर-डाक अध्याद्दाक, **डाक़ान**क मंडल,लढानक-उ

13

संलग्न पार क्राइट संख्या 🚁 अ

श्री पुत्त् लाल भ्त्तप्रं अति। विभागीय शाखा डाक्याल केवली शाखा डाक्यार लढानऊ पृट आफ डिय्टी के विस्त्धा लगाये गये आरोपों के अवक्षण्य उपलक्षा में कारे अभिनेलेंडों की स्वी ।

णाँच रियोट दिना का 17/3/69 जो कि शी आर 0यो । हिया के स्तर्व की 2- अर्थ शी पुठ ला लिक प्रास्की का ल्यान दिना का 17/3/69

3- शिक्षा मेळका जा ल्यान दिना के 21/3/69

शी हत्रो प्रसाद का ल्यान दिठ 16/3/69

शी हत्रो प्रसाद का ल्यान दिठ 16/3/69

शी हाअपात का ल्यान दिठ 16/3/69

शी हाअपात का ल्यान दिठ 16/3/69

शी हाअपात का ल्यान दिठ 16/3/69

शी लाल का ल्यान दिठ 21/3/69

शी लाल का ल्यान दिठ 21/3/69

शी लाल का ल्यान दिठ 16/3/69

शी लाल लाल का ल्यान दिठ 16/3/69

शी लाल लाल का ल्यान दिठ 16/3/69

शी लाल लाल का ल्यान दिठ 16/3/69 की सत्य पृति लिप ।

13- शी राग दत समा के ल्यान दिठ 16/3/69 की सत्य पृति लिप ।

13- शी राग दत समा के ल्यान दिठ 16/3/69 की सत्य पृति लिप ।

शी राग दत समा के ल्यान दिठ 16/3/69 की सत्य पृति लिप ।

शी राग दत समा के ल्यान दिठ 16/3/69 की सत्य पृति लिप ।

प्वर जिंक वटा हिन्द, अब्रहानक गंडल, लहानक 3

संलग्न परिशाष्ट्र संख्या -4

क्षा पुत्त् लाल भ्रतप्रव अति। विभागीय शाखा जाकाल वेसली गाखा जाकार लंडानऊ पुर्व जाम डिय्टो के विस्त्धा लगाये गये आरोगों के उमलक्षा में गया हो की स्वी

श्री राम प्रताद त्रिमाठी भ्तम्व सहायक अधारिक का कार लहानक पृखंड लहानक 2-5 ८० श्रीमती मैंकापतनी स्वा० श्री सरवार ग्राम कर तन्डा मो० आ० वेवली हुनगरामहू ्रनाहानज ।

श्री मु0 ला लिक परासकी ग्राम व गी० केवली ललानऊ 3-

श्री हनुमान प्रसाद पुत्र श्री भावानी दीन ग्राम व पो । केवली लहानऊ ।

श्री राम दत्तं वर्मा पुत्र श्री महावीर प्तादं गाम व पो०आ० वैवली लहानऊ

5-3 1 श्री हर एसा दपुत्र श्री सरदार ग्राम करसंडा पोस्ट केंन्रली ,लखानऊ ।

7- अधिश्री देवक्ली प्रसाद पुत्र श्री भागवान है बक्स ग्राम करसंडा पोठ वेचली ,लढानऊ ।

श्री धिर प्रसाद ग्राम करसंडा भी । आ । केवली लहानऊ

१-५% भी क्षात्रमाल पुत्र श्री गुर प्साद गाम करसंडा पो० आ० केवली ,लढानऊ। । । । श्री बद्री पूसाद पुत्र महावीर प्राद गाम व पो० केवली ,लढानऊ।

श्री अधार्फी लॉल गाम व पोस्ट वेवली ,लंडानऊ 11-

श्री बाब् लाल पुत्र ननक्छ ग्राम व पो० वेवली ,ल्लानऊ 12-

श्री बाल बहादुर पुत्र नन्डवक ग्राम वर्गोस्ट वेवली ,लढानक । 13-

> 998-31 \$ 38178T\$, **अ**लेखानक मंडल, लखानत-३

Toucopy attesting

ASE

इन दि सेन्द्रल एडिमिसिट्रेटिब द्विट्यूनल इलाहाबाद सर्विट बेन्च लग्नु । अप्लीकेशन हैं सन् 1988

बिटिबन

बृत्त्लाल

--- अप्लीकेन्ट

बुनियन आफ इन्डिया एण्ड अदर्स ----- रेस्यान्डेन्ट

अने वजर नैo A5

श्री माञ्च पूजर डाक अधीक्षक लखनऊ , जुराण्ड लग्रनऊ । महोदय,

आपने जो अपने सैंख्या एक-एवसा मिस । 79/6869 लखनऊ दिना क 8-6-86 से प्रार्थी के उपर अपराध शुआरोप है लगाए है, वह की विलकुल असत्य व निराधार है। तथा कोर्ट द्वारा भी गलत साबित हो चुके है।

उत्तर सेवा 🖁 द्वेषित है।

ष्ट्रार्थी षुत्तूलाल

पुत्त्लाल भृतपूर्व शाखा डाक पाल केंबली 📲 नगराम

लखनऊ

The Copy attests

इन द सेन्द्रल ऐडिमिनिस्ट्रेटिव द्वितुनल एलाहाबाद सिर्कंट बेन्च लखनऊ ।

सी एम अप्ली १ नं १

आप ८८

विविद्धन

. 6

पुत्र्वलाल

--5----- अप्लो केन्ट

एणड

प्रनियन आफ इण्डिया एण्ड अदर्स ----- रिसपान्डेन्ट अनेग्जर नम्बर ०.५

प्रतिवेदन विरुध्द पुट आफ ड्यूटी के प्रति

श्रीमान क्षेत्रीय डाक निदेशक डाक सेवाए, लखनऊ क्षेत्र

लखन उ

विषयः - इयूटी पाने के सम्बंध में !

संदर्भः - एफ्० एक्स० । मिस ७९/ ८८-६९ लखनऊ दिनांक ८-६-८६ के सम्बंध में ।

महोदय,

प्राथीं आप की सेवा में विनम्न निवेदन सहित निम्न ि आवेदन करता है। आजा है कि इस भीषणा महगाई को ध्यान में रखते हुए निष्पक्ष जीम निर्णाय करके प्राथीं को लाभान्वित करने की महान क्या करेंगे।

।:- यह कि प्राथों को नियुक्ति शाखा डाक पाल केवली नगराम लखन उन्हें पढ़ पर दिसम्बर 1961 में प्रवर डाक अधीक्षक के कर कमलो ज्हारा हुई थो ।

- 2:- यह कि बचत बैंक खाता संख्या 785297 प्राथी के शाखा डाक घर में सुला था।
- 3: यह कि उपरोक्त खाता संख्या के हिसाबदार श्री सरदार ने दिनांक 5-6-67 को अपना नि030 एसा बी07 पर लगा कर देवकलो प्रसाद के माध्यम से र03395/- का प्रस्तुत किया और यह निवेदन किया कि हमें धन की बहुत संख्त जरूरत है। काको कहने पर ग्राम निवासी होने के नाते उसकी विनय को ध्यान में रखते हुए मैंने 300/- रपया उधार अपने पास से दे दिया जैसा कि कोर्ट को नकल वेज नं03 के वैरा संख्या 7 से स्पष्ट है।
- 4- यह कि सरदार हिसाबदार का काम किसी तरह से चल गया और उसके दिमाग में स्पया न निकालने का परिवर्तन हो गया जिसके पल दिस्य हमने अपने स्पयों की वापसी का दावा न्याय पंचायत में 7-9-67 को श्री सरदार हिसाबदार देवकली व छत्तर पाल लेखक कर दिया ।
- 5: यह कि दौरान मुक्दमा न्याय पंचायत के हिसाबदार के मृत्यु हो गई । मुक्दमा खारिज हो गया ।
- 6: स्व0 सरदार की पत्नी नका में उक्त खाते में जमा धनराशि का दावा पत्र को पूर्ति करा कर अपना धन सेक्शन कराया।
- 7: यह कि उक्त धन का 3618-50 का भुगतान मैंने 15-3-89 को पोस्टआफिस नाने परसन से प्रापर गवाही व पहचान के बाद भुगतान कर दिया और पहले वाला स्पया ले लिया ।
- B: यह कि उक्त रचये की वापसी न करने की नियत से वह मेरे विरुद्ध मेरे दुश्मनों के कहने पर शिकायते कर दी।
- 9: यह कि श्री आर पी त्रिपाठी सहायक डाक अधीक्षक ने जाँव किया

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तथा प्रार्थी उक्त पढ से हटा दिया गया। जब कि प्रवर डाक अधीक्षक को ही मुझे हटाने का अधिकार था और एक आई० आर थाना नगराम मै लाज करा दिया ।

10:- यह कि श्री आर एन सिन्हा एडी श्रानल सेसन जंज लखन उने अपने कोर्ट से मुक्दमे की भ्रानवाई करते हुए प्रार्थी को 9-11-73 को अपने आदेशपत्र संख्या 17 व्हारा एक्यूटल 🎖 बरी कर दिया 🎖

तह्या 17 द्वारा एक्यूटल १ बरा कर १ द्वा १

11: - यह कि विद्वान एडी जनत सेसन जज लखन के आदेश को प्रवर डाक अधीक्षक ने अब तक नहीं माना और न मुझे जगह दी १ पुट बैंक १ किया बल्कि पुनः रल ८ की जाँच करने के आदेश दे दिये ।

12 - यह कि प्रार्थों की उम 59 वर्ष को हो रही है और बीस वर्ष हुए प्रार्थों को अलग किये है इस लिये निवेदन करता है कि विभागीय जाँच में काणों समय लोगा और प्रार्थों को उम पूरी हो जावेगो । प्रार्थों नौकरों के लायक नहीं रहेगा। उक्त जाँच को पूर्ति के पूर्व कोर्ट के जजमेन्द्र को मानते हुए प्रार्थों को अविलम्ब ज्वाइन करने को क्या करे। अन्यथा प्रार्थों को न्याय के लिए पुनः अहालत को मान हानि का व पूरे वेतन खर्चा 20 वर्ष का दावा खदालत में दाखिल करने के लिए विवाश होना पड़ेगा।

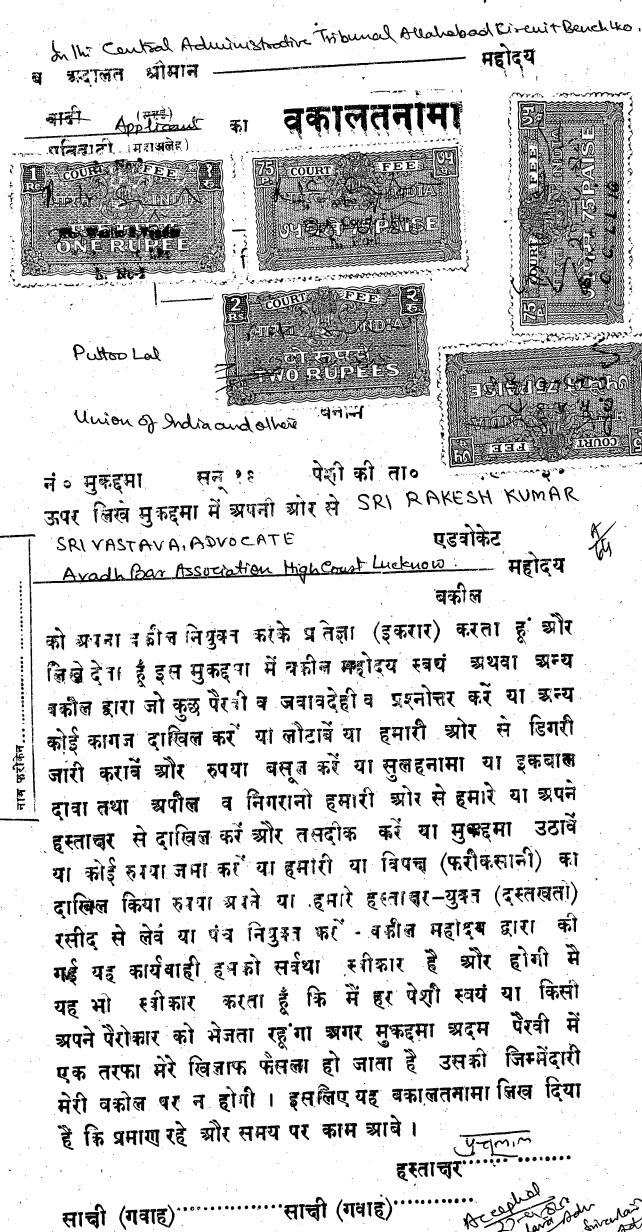
ਫ਼ਿਜ**਼**ਜ਼

प्राधीः -

१ पुत्तू लाल१ भूतपूर्वं शाखा डाक्पाल केवली नगराम लखनऊ।

नोटः - कोर्ट के जजमेन्ट को फोटोस्टेट प्रति संलग्न है।

The Copy attention



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•••महीना[•]

दिनाँक

Before the Central Administrative Tribunal, Circuit Bench,
Lucknow.

A.O. No. 16 of 1988 (1)

Puttoo L al ...

... Applicant.

Veresus,

Union Of India and others; ... Be spondants.

Control State with COUNTER SAFFIDAVEL ON BEHALF OF THE RESPONDANTS.

I, D. R. MARAK aged about 35 years, son of Sri R. M. SANGMA at present posted as Senior Superintendant of Post Offices Lucknow Devision Lucknow do hereby solvenly afterward state as under:

- 1. That the deponant is the respondant No. 2 in the above application and is filing this counter affidavit on behalf of all the respondants.
 - of the application filed by the applicant as well as the facts deposed to here in under in reply there of;
 - 3. That the contents of para 6(i) of the application are correct as stated hence denied and kin reply it is submitted that the it is wrong to say that the applicant worked with utmost sincerity and phonesty.
 - application it is submitted that the applicant was acquitted in the Criminal case on technical grounds due to non proving

प्रवास अवीष्ण बह्न । प्रवास Senior Supdt. of Post Officer Charges as per strict rule of law of evidence. The matter Lucknow Division-226003

is still under any departmental enquiry.

5. That the contents of para 6 (iii) of the application me

165

not correct hence denied and in reply it is submitted that when some complaint of not paying money even after obtaining signatures came into light an F. I.R was rightly lodged by Sri R. P. Tripathi in kik discharge of his official duty and the applicant was rightly put off from duty due to his envolvement in a criminal case. The deponant is advised to state that the applicant can not challenge the action of putting him off the duty after more than 19 years.

7. That the contents of para 6(v) of the application need no comments.

- That in reply to the contents of para 6(vi) of the application it is submitted that in cases involving fraud of embezzlement even E.D. Agent may be put off from by the Inspector of post offices.
- That in reply to the contents of para 6(vii) of the application it is submitted that the putting off of the applicant was essential due to his envolvement in case of fraud.
- That in reply to the contents of para 6 (viii) of the application it is submitted that circuler letters mentioned in this para of the application are of subsequent dates and has no application in the case of the applicant. It was not possible to reinstate the applicant after the expiry of l20 days as criminal proceedings were pending against him.
- Il. That in reply to the contents of para 6(ix) of the application it is submitted that disciplinary enquiry against the applicant are still pending and are in progress thus it is not possible to reintate him
- Lucknow Division-226003 12. That the contents of para 6(x) of the application are not correct as stated hence denied and in reply it is sybmitted that there is no bar in conducting departmental enquiry after aquittal in criminal trial.
 - 13. That the contents of paras 6 (xi) to (xiii) of the

পৰাই ভাক স্বাহীপথ জন্দনৰ মান্তহন Senior Supdt. of Post Offices Lucknow Division-226003

of the application are not correct as stated hence denied and in reply it is submitted that there is no ill will or ulterior motive on the part of the respondants and disciplenary enquiry is being conducted against the applicant strictly in accoradance with rules in the interest of the govt.

That the application of the applicant is premeture as final orders under rule 8 of the Service rules for the extra departmental Staff in postal department has not yet passed and even if any penalty is imposed under this rule the applicant will has a right to file an appeal under rule 10 of the said rules.

That the applicant is not entitled to get the reliefs claimed in the instant application and the grounds taken by him in support of the reliefs claimed are not tenable in the eyes of law

That the application of the applicant is thus liable to be dismissed with costs.

Lucknow ; Dated;

1988.

प्रवर एकि अविश्वक लख Senior Supdt. of Post Offices Valucknow Division-2260@eponant.

VERIFICATION

I, the above named deponant do hereby verify that the contents of paras 152 are true to my own knowledge and those of paras $3 \times (3)$ are believed to be true on the basis of the official records and information 14315 are believed to be received and those of paras true on the basis of leagal advice. Signed and verified day of June 1988 in the Court Premisis at Lucknow₽ on

Lucknow; Dated:

June.

1988.

Senior Supdt. of Post Offices Lucknow Division-226003

चिर् रिजेनच मजबर Menior Supdt of Post Offices Lucknow Division-228005ant

I identify the deponant who has signe

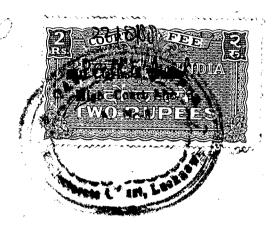
before me.

> K.Chaufhari) Advocate,

In the Central Administrative Tribunal Allahabad Carcuit Bench: Eucknew.

Application No. 0.A 16_88(L)

N. X



BETWEEN

Puttu Ial

1.

... Applicant

Versus

Union of India and others

..... Respondent's

Rejeinder Affidavit en behalf of the Applicant

I, Puttu Ial aged about 59 years son of Sri Mathura Prasad resident of village Keeli post office: Keeli (Magram) district Incknew do hereby solumnly affirm and state on eath as under:-

That the depenent is the applicant himself in the above noted case and as such he is well conversant with the facts and circumstances of the case deposed to hereinaster.

That the depenent has read over the entire counter affidavit on behalf of the respondents and has fully understood the contents of the same and as such he is giving parawise reply to



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the counter affidavit filed en behalf of the respendents.

- 3. That the centents of para 1 and 2 of the counter affidavit need no reply.
- 4. That the centents of para 3 of the counter affidavit are denied and these of para 6(1) of the application are reiterated to be correct in this regard.
- 5. That in reply to para 4 of the counter affidavit it is stated that the facts and allegations mentioned in the charge sheet in respect of the impugned departmental enquiry has already been examined by court of competent jurisdiction and the court has given a finding that they are not true and is not permissible to held the impugned departmental enquiry under law.
- 6. That the centents of para £ 5 of the counter affidavit need no reply.
 - That the centents of para 6 of the counter affidavit are not admitted. It is stated that all points raised in this para towards the involvement in the criminal case has already been considered and examined by the court of Addl. Sessions Judge Lucknew which has held that at any rate the presecution has failed to prove that the accused puttu hal did not pay the amount and commit breach of trust of this amount or that he cheated Maika by inducing decision of the criminal case and the putting

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her thumb impression marked on the withdrawl form and by getting the signatures of 2 identifying witnesses and the depenent was not found guilty of charges. It is further submitted that putting of duty being suspension of the employee is a continuing cause of action and there is no matter of delay on the part of depenent and it may be challenged at any time as the depenent has a continuing claim to be put back in duty.

- 8. That the centents of para 7 of the counter affidavit needs no comments.
- 9. That the centents of para 8 of the counter affidavit are denied as the same have not any cencern with the present matter and in this regard para 6(vi) of the application are reiterated to be correct.
- 10. That the centents of para 9 of the counter affidavit are denied and in this regard para 6 (vii) of the application are reiterated to be correct.
- 11. That the centents of para 10 of the counter affidavit as alleged or not admitted as there were also several circulars issued by the Director General of post and Telegraph applicable in the case of dependent and it was encumbent upon the respondents to put the dependent back in duty immediately after the decision of the criminal case and the putting of duty for a long period is high handedness and is arbitrary actions of the respondents.



45/20

- it is stated that the representation has been moved by the depenent on 29.11.83 much earlier from the initiation of departmental enquiry and which might have been dispossed off by the respondent 20.11.83 much earlier in order to putting the applicant back in duty and as such the depenent became a claimant of his arrears of salary w.e.f. 17.3.1969, with interest at the rate of 18% per annum.
- 13. That the centents of para 12 of the counter affidavit are not correct hence denied . please see the additional pleas.
- 14. That the centents of para 13 of the counter affidavit are denied and withis regard paras 6(xi) to (xiii) are reiterated to be correct.
- 15. That the centents of para 14 of the counter affidavit are not admitted and in this respect it is stated that there is no alternative efficacious remedy left to open to the deponent against the notice dated 8.6.1986 except to file the present application, under E.D.A. conduct and service rules.

That the centents of para 15 to 16 of the counter affidavit are not correct hence denied. It is submitted that the grounds taken in the application in support of the reliefs claimed are tenable under law and the dependent is entitled to get all kkm of them throughout with costs.

Chin Commissio

Additional Pleas

- That the depenent has been heneurebly acquitted by the court of competent jurisdiction i.e. the court of Addl. Sessions Judge Lucknew in respect of all the charges mentioned in the charge sheet contained in Annexure No. 4 to the application and impugned departmental enquiry initiated through notice dated 8.6.86 is illegal, arbitrary and against all the norms of law.
- to put back the dependent upon the respondent no.2

 to put back the dependent in duty properly after

 the acquittal of the case and in not doing so

 they have made harrassment to the dependent and

 the attitudes adopted by respondent no. 2 to 4

 highly recalled for and the dependent is entitled

 to get the entire arrears of his salary alongwith

 other consequential benefits and backwages with

 interest at the rate of 18% per annum w.e.f.

 17.3.69.
- rule 82

 19. That Chapter I i.e. Discipline Rules For Departmental Staff of relexance the POSTS AND TELEGRAPHS

 MANUAL Volume III contains the necessary provision for not holding the impugned departmental enquiry which runs as under :
 - mental enquiry in respect of a charge based on the same facts or allegations which have already been examined by Court of Competent Jurisdiction and the court has given a finding that they are not true. If, however, the Court has merely expressed a doubt as to the correctness of the allegations, there may be no objection to held departmental inquiry on the same allegation, if better proof than that was produced

On

प्रदिलाट

before the court or was them available is forthcoming. If the Court has held that the allegations are proved but they do not constitute the criminal effence with which the Government Servant was charged, then also it would be permissible to held a departmental enquiry on the basis of the same allegations."

That it is pertinent to mention here that the facts and allegations of the charge in respect of the impugned departmental enquiry has already been examined by the court of Additional Sessions Judge Lucknew and which has given a finding that they are most true.

Lucknew.

Which die,

Dated: 22 Aug. 1988

Depenent.

Verification

verify that the contents of para 1 to 20 of this counter affidavit are true to my personal knowledge.

Signed and verified today this 22 day of Aug. 1988 in court compound Lucknew.

Lucknew / Dated: 22 Aug.1988

Jepenent Depenent